

a problem, we should see as to how it can be evolved; and nobody has I think, spared himself or his party or attacked any other party unnecessarily. I think, the spirit was quite good and we should conclude this debate in that spirit only.

(Interruptions)

MR. SPEAKER : I will put that to the vote of the House because I do not think there is any objection. Is there any objection to this kind of a resolution?

(Interruptions)

VIDYACHARAN SHUKLA : There is no objection at all. ...*(Interruptions)*

SHRI JASWANT SINGH : I would have a difficulty. ...*(Interruptions)* I had said that at the very beginning. I do not think, this was an exercise in mutual backbiting. ...*(Interruptions)*

MR. SPEAKER : No, it is not.

(Interruptions)

SHRI JASWANT SINGH : It was not; and this was not an exercise in mutual backbiting and at the end of this whole discussion, I am afraid, I am left with a very empty feeling. I had, at the very beginning, said that I have some difficulty with the resolution. But I went along in the hope that the response from the Government is going to be much more positive.

The most positive thing at the end of the evening has been your observation and I am left completely aghast. ...*(Interruptions)*

MR. SPEAKER : May I just say something, if you do not mind please?

In all fairness to the Home Minister and to the Government, I must say that I had discussed this matter with them and they have to discuss this matter in the Cabinet also and all these things. But, I have found that in substance, there was no divergence of opinion. In all fairness, everything could not have been discussed. I had a discussion with other Members also. Suppose we are not attacking the problem and if we are attacking only the machinery, then also the results are deflecting the attention from the real problem to something else. That should also not happen.

In all sincerity, you and other hon. Members spoke about it; and my impression is that it is a difficult, complicated and intricate issue and a problem which is faced by us and by others also; and they are trying their best. So, let us please not deflect from the main problem, the issue and the malady to something else so that the target is not affected. I hope, Shri Jaswant Singh, ...

SHRI JASWANT SINGH : After that, I have nothing to say because even if I have differences, it is not possible for me...*(Interruptions)*

MR. SPEAKER : Now, I will put Shri Paswanji's ...

(Interruptions)

SHRI ARJUN SINGH : We are all disarmed before your candour, Mr. Speaker, Sir and not before the determination of the Government.

SHRI SOMNATH CHATTERJEE : Yes. ...*(Interruptions)*

SHRI ARJUN SINGH : We are all disarmed before the hon. Speaker's candour. ...*(Interruptions)*

MR. SPEAKER : May I put the Motion to the vote now just as a formality?

The question is :

"That this House urges upon the Government to take action on the Vohra Committee Report regarding criminalisation of politics without any delay."

The motion was adopted.

MR. SPEAKER : There is one more thing. I must say that the discussion was kept at a substantially high level. All the Members should be congratulated for the responsibility exhibited by them. Let us hope that something can be done with respect to the acceptable suggestions given on the floor of the House.

PAPERS LAID ON THE TABLE

Memorandum of understanding between the Computer Maintenance Corporation Limited and Department of Electronics for 1995-96 etc.

23.16 hrs.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shri Eduardo Faleiro, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) :-

- (1) Memorandum of Understanding between the Computer Maintenance Corporation Limited and the Department of Electronics for the year 1995-96.

[Placed in Library. See No. L.T. 8029/95]

- (2) Memorandum of Understanding between ET and T Corporation Limited and the Department of

Electronics for the year 1995-96.

[Placed in Library. See No. L.T. 8030/95]

One Hundred Fifty-First Report of Law Commission on Admiralty Jurisdiction, 1994, One Hundred Fifty Third Report of Law Commission on Inter Country Adoption, 1994 etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shri R.F. Bhardwaj, I beg to lay on the Table :-

- (1) A copy of the One Hundred Fifty-First Report (Hindi and English versions) of Law Commission on Admiralty Jurisdiction, 1994.

[Placed in Library. See No. L.T. 8031/95]

- (2) A copy of the One Hundred Fifty-Third Report (Hindi and English versions) of Law Commission on Inter-Country Adoption, 1994.

[Placed in Library. See No. L.T. 8032/95]

- (3) A copy each of the following Notification (Hindi and English versions) under sub-section (5) of section 396 of the Companies Act, 1956 :-

- (i) The Gluconate India Limited, Indian Health Pharmaceutical Limited and Gluconate Health Limited Amalgamation Order, 1994 published in Notification No. S.O. 73(E) in Gazette of India dated the 1st February, 1995.
- (ii) S.O. 698(E) published in Gazette of India dated the 2nd August, 1995 making certain amendments in the Notification No. S.O. 73(E) dated the 1st February, 1995.

[Placed in Library. See No. L.T. 8033/95]

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 641 of the Companies Act, 1956 :-

- (i) G.S.R. 388(E) published in Gazette of India dated the 15th May, 1995 making certain amendments in Schedule VI to the Companies Act, 1956.
- (ii) G.S.R. 389(E) published in Gazette of India dated the 15th May, 1995 making certain amendments in the Schedule V to the Companies Act, 1956.
- (iii) S.O. 565(E) published in Gazette of India dated the 21st June, 1995 making certain amendments

in the Schedule X to the Companies Act, 1956.

[Placed in Library. See No. L.T. 8034/95]

- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956 :-

- (i) The Companies (Issue of Share Certificates) Amendment Rules, 1995 published in Notification No. G.S.R. 423(E) in Gazette of India dated the 26th May, 1995.
- (ii) The Companies Central Government's General Rules (Second Amendment) Rules, 1995 published in Notification No. G.S.R. 424(E) in Gazette of India dated the 26th May, 1995.

[Placed in Library. See No. L.T. 8035/95]

- (6) A copy of the High Court Judges (Travelling Allowance) Amendment Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 385(E) in Gazette of India dated the 10th May, 1995, under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954.

[Placed in Library. See No. L.T. 8036/95]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1993-94, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1993-94.

- (8) Statement (Hindi and English versions) showing reason for delay in laying the papers mentioned at (7) above.

[Placed in Library. See No. L.T. 8037/95]

Notifications Under All India Services Act, 1951

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shrimati Margaret Alva, I beg to lay on the Table:—

A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :-

- (1) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1995

published in Notification No. G.S.R. 319(E) in Gazette of India dated the 31st March, 1995.

- (2) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1995 published in Notification No. G.S.R. 320(E) in Gazette of India dated the 31st March, 1995.
- (3) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1995 published in Notification No. G.S.R. 321(E) in Gazette of India dated the 31st March, 1995.
- (4) The Indian Forest Service (Pay) Amendment Rules, 1995 published in Notification No. G.S.R. 277 in Gazette of India dated the 10th June, 1995.
- (5) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1995 published in Notification No. G.S.R. 278 in Gazette of India dated the 10th June, 1995.
- (6) G.S.R. 294 published in Gazette of India dated the

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| (1) Statement No. XLI | - |
| (2) Statement No. XXXIX | - |
| (3) Statement No. XXXII | - |
| (4) Statement No. XXVII | - |
| (5) Statement No. XXV | - |
| (6) Statement No. XX | - |
| (7) Statement No. XIX | - |
| (8) Statement No. XV | - |
| (9) Statement No. XIV | - |
| (10) Statement No. XII | - |
| (11) Statement No. VII | - |
| (12) Statement No. V | - |
| (13) Statement No. III | - |

24th June, 1995 containing corrigendum to Notification No. G.S.R. 91 dated the 4th March, 1995.

[Placed in Library. See No. L.T. 8038/95]

Statements showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth, Ninth and Tenth Lok Sabha.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, I beg to lay on the Table a copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth, Ninth and Tenth Lok Sabha :-

Tenth Session, 1988	} Eighth Lok Sabha
Eleventh Session, 1988	
Third Session, 1990	} Ninth Lok Sabha
Sixth Session, 1990	
Third Session, 1992	} Tenth Lok Sabha
Fifth Session, 1992	
Sixth Session, 1993	
Seventh Session, 1993	
Eighth Session, 1993	
Ninth Session, 1994	
Eleventh Session, 1994	
Twelfth Session, 1994	
Thirteenth Session, 1995	

Notifications under Agricultural Produce (Grading and Marking) Act, 1937, and Proclamation issued by the President in relation to the State of Jammu and Kashmir, etc.

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) SHRI UTTAMBHAI HARJIBHAI PATEL : To lay on the Table-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 3 of the Agricultural Produce (Grading and Marking) Act, 1937 :-

(i) The Fat Spread Grading and Marking Rules, 1994 published in Notification NO. G.S.R. 186 in Gazette of India dated the 15th April, 1995.

(ii) The Essential Oils Grading and Marking Rules, 1993 published in Notification No. G.S.R. 259 in Gazette of India dated the 27th May, 1995.

(2) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 read with clause (c) (iv) of the Proclamation dated the 18th July, 1990, issued by the President in relation to the State of Jammu and Kashmir :-

(i) Review by the Government of the working of the Jammu and Kashmir Horticultural Produce

Marketing and Processing Corporation Limited, Srinagar, for the year 1986-87.

- (ii) Annual Report of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1986-87, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

Statement correcting reply to Unstarred Question No. 8020 dated 31st May, 1995 re : transplantation of Kidney and Statement for delay in laying these papers.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Dr. C. Silvera, I beg to lay on the Table a Statement (Hindi and English versions) correcting the reply given on 31 May, 1995 to Unstarred Question No. 8020 by Dr. A.K. Patel and Shri Syed Shabaduddin regarding transplantation of Kidney and giving reasons for delay in correcting the reply.

[Placed in Library. See No. L.T. 8054/95]

Prevention of Food Adulteration (2nd Amendment) Rules, 1995 and Statement showing reasons for delay in laying these papers.

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : Sir, I beg to lay on the Table :-

- (1) A copy of the Prevention of Food Adulteration (2nd Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 106(E) in Gazette of India dated the 22nd February, 1994, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 8055/95]

23.19 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the

following messages received from the Secretary-General of Rajya Sabha :

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Sixth Schedule to the Constitution (Amendment) Bill, 1995 which has been passed by the Rajya Sabha at its sitting held on the 22nd August, 1995."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Constitution (Eighty-first Amendment) Bill, 1995 which has been passed by the Rajya Sabha, in accordance with the provisions of article 368 of the Constitution of India, at its sitting held on; the 22nd August, 1995."

23.19 1/2 hrs.

BILL AS PASSED BY RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I lay on the Table two Bills as passed by Rajya Sabha on the 22nd August, 1995:-

- (1) The Sixth Schedule to the Constitution (Amendment) Bill, 1995.
- (2) The Constitution (Eighty-first Amendment) Bill, 1995.

23.19 3/4 hrs.

Committee on Private Members' Bills and Resolutions

Forty-fifth Report

[English]

SHRI S. MALLIKARJUNAIAH (Tumkur) : Sir, I beg to present the Forty-fifth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

23.20 hrs.

[English]

MATTERS UNDER RULE 377

- (i) **Need to take measures to remove the existing lacunae in the revamped public distribution system particularly in Tamil Nadu**

SHRI P.P. KALIAPERUMAL (Cuddalore) : Sir, the Public Distribution System and the recently introduced